

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA 130 of 1989 in
OA 1288 of 1989

Date of decision: 8-11-91

Shri Yash Pal Bagga

...Petitioner

Vs.

Union of India & Others

...Respondents

For the Petitioner

...None

For the Respondents

...None

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. P.C. JAIN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Ye*
2. To be referred to the Reporters or not? *NO*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K.
Kartha, Vice Chairman(J))

The petitioner in this RA is the original applicant in OA 1288 of 1989 which was disposed of by judgment dated 18.7.1989. He had prayed for the following reliefs in the main application:-

- (i) That the respondents be directed to assign him his due place in the Select Panel of 18th June, 1983 above his juniors as established in the earlier panel of 19th June, 1982; and
- (ii) That the respondents be directed thereafter to consider his case for promotion as O.S.I/A.O.II along with the first batch of 1983/1984 by holding review DRCs with all further consequential benefits of pay and further promotion.

2. After going through the records of the case carefully and hearing both sides, the Tribunal held that the application was not maintainable on the ground that it was barred by limitation in view of the provisions of Sections 20 and 21 of the Administrative Tribunals Act, 1985. We see no error of law apparent on the face of the judgment. The petitioner has also not brought out any new facts warranting a review of the judgment. The RA is accordingly rejected.

(See page 9)
(P.C. JAIN)
MEMBER (A)

over
(P.K. KARTHA)
VICE CHAIRMAN (J)